

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-6874-JK (LD) of 2023

DATED:- 25 - 05 - 2023

Sanction is hereby accorded to the appointment of Officer's of Agriculture Production & Farmers Welfare Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No:-LAW-OIC/153/2022

Dated:- 25 - 05 - 2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary) Agriculture Production & Farmers Welfare Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer

Annexure to the Government Order No.6874 -JK(LD) of 2023 dated 25.05.2023

S No.	Case title	OIC
1	Case No.: O.A.263/2023 Mohammad Iqbal Baba Vs Agriculture Production Department and Others	Mr Mohib Ali Bukhari, Under Secretary to the Government Agriculture Production Department
2	Wali Mohammad Bhat V/s State of J&K and Ors. in OWP No. 481/2010.	Dr. Mohammad Iqbal Baba, Chief Horticulture Officer, Budgam

